

DGCA has issued CAR, Section 3- Air Transport, Series M, Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights".

**Chopper services in important and premier Government hospitals**

1930. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is proposing to introduce chopper services in important and premier Government hospitals across the country to ferry critical patients to save lives;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the discussion with the Ministry of Civil Aviation in this regard in the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) Chopper services for transportation of critical patients to hospitals across the country are provided by private operators under Non Scheduled Operator Permit on hire and reward basis. Directorate General of Civil Aviation (DGCA) has also issued Civil Aviation Requirement (CAR), Section 8 -Aircraft Operations, Series S, Part VII, Issue I, dated 11th February 2016 on "Operation of Aeromedical Transportation (AMT)". National Civil Aviation Policy-2016 stipulates coordination by Ministry of Civil Aviation (MoCA) with various agencies like Ministry of Finance, Ministry of Home Affairs, National Highways Authority of India, Indian Railways, Insurance Companies, Hospitals, Pawan Hans Limited and other helicopter operators to facilitate Helicopter Emergency Medical Services (HEMS).

**Delay in payment of salary for Air India employees**

1931. SHRI BINOY VISWAM: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that there is perennial delay in payment of salary for contractual employees of Air India and Alliance Air;
- (b) if so, the reasons for the same;
- (c) if not, the date on which monthly salaries are being paid to the above mentioned employees;

(d) whether there are any employees permanent and contractual, who have arrears of salary, the details thereof; and

(e) what steps are being taken to ensure the rights of existing workers in light of the proposed divestment of Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) There have been slight delays in payment of salaries to employees of Air India Ltd., mainly because of constraints of liquidity and availability of funds.

(d) There are no arrears of salary payments to employees as salary payments upto the month of January 2020 have been paid to all employees. However, there are certain arrears of allowances that are payable to employees on account of the implementation of the Justice Dharamadhikari Report regarding harmonization of employee remuneration post-merger. Towards the payment of these arrears, a provision of ₹ 1331.91 crore is there in the audited accounts as on 31st March 2019.

(e) The interest of the employees of Air India will be safeguarded in accordance with the guidelines of Department of Investment and Public Asset Management, Ministry of Finance on strategic disinvestment of CPSEs and same will be reflected in the Share Purchase Agreement to be signed with new owner.

#### **Regulation of drones**

1932. DR. AMAR PATNAIK: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of registrations on Digital Sky portal of drones thus far;

(b) the details of the month-wise breakup of registrations on the portal of drones up till January, 2020;

(c) the details of how violations by drones are handled by the platform; and

(d) the details of how Government is enforcing compliance with its drone use regulations?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) In order to facilitate the identification of civil